

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD

OA/TAT/MA/RA/CTA. No. / 270 / 1991

Ibrahim Karsain Sheikh Mr. Ravindra Deshmukh

APPLICANT(S)

COUNSEL

VERSUS

MoE&os

clm.

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
	Advance Copy Served.	C. No appearance memo from respondent (adv.). Pl. issue notice after admission.
30/X/91		Pl. submit Notice Served on Resp. No. 2,3,4
4/11/91	Pl. submitted	CK.N. Paromay L.O.C
12-11-91		Notice served on Resp. No. 5 CK.N. Paromay L.O.C
28-11-91		None present. Notice issued on 22-10-91. Notice served on Resp. no 2,3,4,5 on 28-10-91. Pl. serve on Resp. No. 5 is served but date not clear on 10-11-91. Paromay & Co. Service of notice on Resp. No. 1 can be made on 28-11-91. Matter is adjourned on 28-11-91 for filing reply by Resp. no 2,3,4,5, 28-11-91. Pl. file reply by 28-11-91.
23-12-91		None present. Reply not filed. Pl. file reply by 23-12-91. Pl. file for appropriate order. Matter to be adjourned for 23-12-91.
		None present. Reply not filed. Pl. file reply by 23-12-91. Pl. file for appropriate order. Matter to be adjourned for 23-12-91.

Date	Office Report	Order
	25/3/92	Repairs fixed by Shri B.R. Kulkarni on 25/3/92
19/3 12/3		RSD was for Rno. 4 85 RSD was for Rno 1
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		RSD was for Rno 1

O.A./270/91

Date : Office Report

Order

1.8.1991

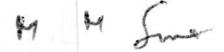
Present : Mr. R.V. Deshmukh, learned counsel for the applicant.

Adjourned by one week at the

request of learned counsel Mr. R.V. Deshmukh for the applicant.



(R C Bhatt)
Member(J)



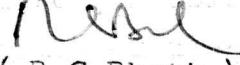
(M M Singh)
Member(A)

*Mogera

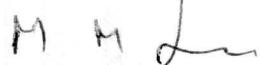
14.8.1991

Present : None for the parties.

Final opportunity to applicant or his counsel to appear. Adjourned.



(R C Bhatt)
Member(J)



(M M Singh)
Member(A)

13.9.1991

Present : None present for the petitioner.

Shri B.R. Kyada, counsel for the respondents has sent sick note. Adjourned to

9.10.1991.


(S. SANTHANA KRISHNAN)
Member (J)


(P.C. JAIN)
Member(A)

*Ani.

O.A./270/91

10/1991

714

Information regarding application filed on 9.10.1991. Application heard on 9.10.1991 Heard Mr. R.V. Deshmukh and Mr. B.R. Kyada for both parties.

Application admitted.

The reply may be filed within four weeks and rejoinder may be filed within two weeks thereafter. List the case before the Dy. Registrar.

RcB

KJR

(R C Bhatt)
Member (J)

(K J Raman)
Member (A)

*Mogera

Notice issued
on 25-2-98, R.P.A.T
received from R-2, S.6

EM

8/17398

18.3.98

Mr. Ravindra Deshmukh is no longer available. Notice may be issued to the applicant to appear in person or to engage the counsel.

Adjourned to 30.04.1998.

VRK
(V. Radhakrishnan)
Member (A)

30.4.98

Notice issued
on 13-5-98

Issue notice to the respondents to nominate alternate counsel in place of Mr. B.R. Kyada.

Adjourned to 2.7.98.

VRK
(V. Radhakrishnan)
Member (A)

aab

DATE Office Report.

O R D E R

2.7.98

Party-in-person is present who wants to engage new advocate in place of Mr.Deshmukh. Adjourned to 23.7.98.

DR
(Laxman Jha)
Member (J)

VR
(V.Radhakrishnan)
Member (A)

*SN

23.7.98

Sick note filed by Mr.Shevde. Last time party in person was present. He has requested time to engage new counsel in place of Mr.Deshmukh. He is not present today. However, last chance given to him. If he fails to appear in person, or through advocate at the next hearing, appropriate order will be passed.

Adjourned to 31.7.1998.

DR
(P.C.Kannan) (V.Radhakrishnan)
Member (J) Member (A)

npm

31.7.98

Oral order dictated in the open court.

DR
(Laxman Jha) (V.Radhakrishnan)
Member (J) Member (A)

npm

DATE Office Report.

O R D E R

2.7.98

Party-in-person is present who wants to engage new advocate in place of Mr.Deshmukh. Adjourned to 23.7.98.

(Laxman Jha)
Member (J)

(V.Radhakrishnan)
Member (A)

*SN

23.7.98

Sick note filed by Mr.Shevde.
Last time party in person was present.
He has requested time to engage new counsel in place of Mr.Deshmukh

He is not present today. However, last chance given to him. If he fails to appear in person, or through advocate at the next hearing, appropriate order will be passed.
Adjourned to 31.7.1998.

(P.C.Kannan)
Member (J)

(V.Radhakrishnan)
Member (A)

npm

31.7.98

Oral order dictated in the open court.

(Laxman Jha)
Member (J)

(V.Radhakrishnan)
Member (A)

npm

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO.270/91

F.A.-NO.

DATE OF DECISION 31.7.98

Ibrahim Kasam Sheikh **Petitioner**

Mr Ravindra Deshmukh **Advocate for the Petitioner (s)**

Versus

Union of India & Ors. **Respondent**

Mr. N. S. Shevde **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. Laxman Jha : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Ibrahim Kasam Sheikh
First Class Coach Attendant
Meter Guage Western Railway
Office of Chief Ticket Inspector
Plat Form No:12, Kalupur Railway
Station, Ahmedabad.

... Applicant.

(Advocate: Mr. Ravindra Deshmukh)

VERSUS;

1. Union of India, through:
General Manager, Eastern Railway,
Church Gate, Bombay.
2. Divisional Commercial Supdt.
Western Railway, Kothi Compound
RAJKOT.
3. Assistant P.O. (T)
Western Railway,
Kothi Compound,
RAJKOT.
4. Divisional Mechanical Engineer,
Western Railway, Kothi compound
Rajkot.
5. Chief Ticket Inspector
Western Railway
Ahmedabad Metre Guage
Plat form No:12 Kalupur Railway-
station, Ahmedabad.

.... Respondents

(Advocate: Mr. N. S. Shevde)

O R A L O R D E R

Date: 31.7.1998.

OA/270/91

Per: Hon'ble Shri V. Radhakrishnan : Member (A)

Last time party in person was given last chance
to appear in person, or through his counsel in place of
Mr. Deshmukh. He is not present today. Dismissed for default.

No order as to costs.


(Laxman Jha)
Member (J)


(V. Radhakrishnan)
Member (A)